



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1580/2021

This the 17th day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Ashish, Age 26 years, Group -C,
For appointment on compassionate ground,
S/o Late Subhash,
R/o I-2, Type 2, Safdarjung Staff Quarters,
West Kidwai Nagar, New Delhi – 110023.

...Applicant

(By Advocate: Mr. Amarish Chandra Tiwari)

VERSUS

1. Union of India through,
Ministry of Health,
The Secretary, Nirman Bhawan,
Near Udyog Bhawan Metro Station,
Molana Azad Road, New Delhi, Delhi – 110011.

2. Government of India through,
The Medical Superintendent,
Safdarjung Hospital & V.M.M.C,
New Delhi – 110023.

...Respondents

(By Advocate: Mr. Subhash Gosai)



ORDER (Oral)

Mohd. Jamshed, Member (A):

The father of the applicant, who was posted in Mortuary Department of Safdurjung Hospital, died on 21.01.2019. The applicant requested the respondents for compassionate appointment. His grievance is that the respondents are not considering his case.

2. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is given to the respondents to consider the case of the applicant for compassionate appointment in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel for the respondents.

3. Heard Mr. Amarish Chandra Tiwari, learned counsel for the applicant and Mr. Subhash Gosai, learned counsel for the respondents, through video conferencing.

4. The impugned order dated 05.07.2021 has been passed indicating that the applicant has not been considered for compassionate appointment by the Committee in the first meeting as he secured less than



the cut off marks. It was further mentioned in the impugned order that his case will again be considered along with others in the ensuing meeting.

5. The impugned order dated 05.07.2021 has been passed in terms of the directions in OA No. 512/2021. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage, with a direction to the respondents that the case of the applicant along with others should be considered in the ensuing meeting as has been mentioned in the impugned order dated 05.07.2021 within a period of four months from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/anjali/